

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**No. L-1/260/2021/CERC**

**22<sup>nd</sup> October, 2024**

**NOTIFICATION**

Whereas the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024 (hereinafter “the DSM Regulations, 2024”) were published in Part-III, Section 4, No. 642 of the Gazette of India Extraordinary on 21.08.2024.

Whereas, Clause (2) of Regulation 1 of the said regulations provides that the Regulations shall come into force on such date as may be notified by the Commission separately.

Whereas, notification for the commencement of the said regulations was published in Part-III, Section 4, No. 712 of the Gazette of India Extraordinary on 10.09.2024.

Whereas, the notification for commencement of all provisions except Clause 8 of Regulation 8 of the DSM Regulations as also the commencement of Clause 8 of the said Regulations, were published in Part-III, Section 4, No. 766 of the Gazette of India Extraordinary on 30.09.2024.

And, now, therefore, in partial modification of the aforesaid Notification published in Part-III, Section 4, No. 766 of the Gazette of India Extraordinary on 30.09.2024, it is hereby notified that:

Clause 8 of Regulation 8 of the DSM Regulations, 2024 shall, unless notified otherwise, come into effect from 00.00 hours of 01.12.2024 and until the period ending 24.00 hours of 30.11.2024, para 27 (3) (a) of the Order dated 06.02.2023 in Petition No. 01/SM/2023 shall continue to be in operation.

Sd/-  
(Harpreet Singh Pruthi)  
Secretary